

ITEM NO.3 Court 1 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL)Diary No(s).28449/2021

(Arising out of impugned final judgment and order dated 02-09-2020 in APL No.105/2015 passed by the Appellate Tribunal for Electricity at New Delhi)

SRAVANTHI ENERGY PRIVATE LIMITED & ANR. Petitioner(s)

VERSUS

GAIL (INDIA) LIMITED & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.156785/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.156783/2021-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.157120/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.157123/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 25-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr.Adv.
Mr. Piyush Joshi, Adv.
Mr. Senthil Jagadeesan, AOR
Ms. Sumiti Yadava, Adv.
Ms. Sonakshi Malhan, Adv.
Mr. Sajal Jain, Adv.
Ms. Remya Raj, Adv.

For Respondent(s) Mr. Sanjay Jain, ASG
Mr. Sacchin Puri, Sr.Adv.
Mr. Yoginder Handoo, Adv.
Mr. Ashwin Kataria, Adv.
Mr. Arkaj Kumar, Adv.
Ms. Nidhi Rana, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Heard learned senior counsel appearing on behalf of the petitioners as also the learned Additional Solicitor General appearing on behalf of the respondent - Gail (India) Ltd.

The application for permission to file the special leave petition is allowed.

Issue notice on the special leave petition as also on the prayer for interim relief.

Dasti, in addition, is permitted.

A copy of notice be served upon the learned Attorney General for India to assist the Court on the issue in question.

List on 15.02.2022.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)